

[Sh. Madan Lal Khuran]

are called here. They raise their issues in the House as per their turn.

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Chairman, Sir, the time allotted for Private Members' Business is never curtailed.

Mr. CHAIRMAN: It will not take too much time.

SHRI GEORGE FERNANDES: But the time of Private Members' Business is not curtailed like that. If you want to give time for raising the matters under Rule 377, then extend the House by as much time as is taken as is taken by matters under Rule 377. The Private Members' Business should definitely be allotted two and a half hours time and it should not be curtailed. That is why the time for taking up Private Members' Business has been fixed at 3.00 o'clock, as there is half an hour discussion after it. Therefore, the time curtailed from Private Members' Business may be added after 5.30. This is what I want.

MR. CHAIRMAN: We would count the time from the stage the Private Members' Business is taken up and two and a half hours would be allotted to it. If there is any interruption, we would add that much time also.

(iii) Need to declare Patna-Sitamarhi, Sonwarasa road as National Highway

SHRI NAWAL KISHORE RAI (Sitamarhi): Mr. Chairman, Sir, under Rule 377 I want to say that Bihar is a backward State. The maximum number of poor people reside in this State as compared to all other States. There is an acute shortage of resources in the State. The problem of transport in North Bihar is very acute. The Union Minister has

announced many times to construct the National Highway there. The National Transport Development Council has recommended to construct the National Highway in Patna, Muzaffarpur Sitamarhi, Sonwarasa and Meetham during Eight Five Year Plan. If Central Government provides the facility of National Highway, a large number of Indian and foreign tourists would visit Siramarhi Janakpur Dham. It will provide employment opportunities to the people as well as revenue to the Government.

Therefore, I request the Central Government to accord approval to the construction of National Highway in the backward State of Bihar so that it can make progress.

(iv) Need to expedite the setting up of Gas cracker Complex in Assam.

[English]

SHRI UDHAB BARMAN (Barpeta): Sir, the Government of India has issued a letter of intent to Assam Industrial Development Corporation (AIDC) for setting up a gas cracker complex in Assam, using associated/free gas and NGL as available in oil and gas fields of upper Assam region. Undoubtedly, it will be a landmark in Assam's industrial history. The proposed complex envisages production of three lakh tonnes of ethylene per annum and setting up of various downstream units for manufacture of a variety of products. With the commissioning of this mega project, it is expected that the industrial scenario of this under-developed region would be completely changed. Also, a lot of foreign exchange could be saved there by. The proposed gas/naphtha cracker project would not only generate employment opportunities for over two lakh persons, but it would also help in technological and economic development. I, therefore, urge upon the Central Government to take necessary steps for the expeditious and successful implementation of the proposed project with

minimum investment and best available up-to-date technology

- (v) **Need to look into the growing trend of leakage of question Papers in various competitive examinations**

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): On 9th November, a written examination was held for recruitment to Delhi police. More than 27 thousand candidates belonging to different States of North India appeared in the examination. It is being alleged that question papers meant for written examination were leaked out and sold for Rs. 15-20 thousand. The Police Commissioner has withheld the result of the examination after receiving complaints alleging irregularities in the written examination meant for the recruitment of constables, as per the information of Training Branch of Delhi Police Force.

In the past also, the various U.P. S. C. examinations have been cancelled on receiving complaints about leakage and selling of question paper openly.

It is a very serious and dangerous trend going on in the country. Owing to it, the intelligent candidates are being demoralised.

I would like to request the Union Home Minister to conduct a high level inquiry into it and punish the guilty people forthwith.

- (vi) **Need to construct broad gauge line between Madurai and Tuticorin**

[*English*]

SHRI CHINNASAMY SRINIVASAN (Dindigul): Sir, in Tamil Nadu, construction

of broad-gauge railway lines between Karur and has been completed and further construction work of broad-gauge railway lines between Dindigul and Madurai has been taken up in hand the work is in progress. However, there is no broad-gauge railway line between the two important business and production centres of Tamil Nadu, namely, Madurai and Tuticorin.

At present, there is only metre-gauge railway line existing between Madurai and Bodinayakanur. But survey work and other formalities have already been completed for the laying of broad-gauge railway lines between Bodinayakanur and Cochin, Kerala.

I would, therefore, request the Government (Ministry of Railways) to immediately consider and approve a proposal for conversion of the existing broad-gauge railway line between Madurai and Bodinayakanur and construction work be taken up simultaneously with the construction work be taken up simultaneously with the construction of railway lines between Bodinayakanur and Cochin, Kerala. Also, construction of broad-gauge railway lines between Madurai and Tuticorin may please be considered for which necessary approval may be accorded at an early date.

- (vii) **Need to review the proposal of decentralisation of powers of D. G.S&D.**

[*English*]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Chairman, Sir, during August 1990, the Department of Supply, Ministry of Commerce had taken the decision to decentralise the work relating to purchase of stores and equipments. It also decided that the work of procurement of petroleum, oil and lubricants on ad-hoc indent be transferred to the indenting Departments alongwith the concerned officials and employees of the Directorate General of Supply & Disposal.